Refusal of treatment to CGHS beneficiaries

1355.SHRI T.T.V. DHINAKARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether many private hospitals refuse to treat CGHS beneficiaries;
- (b) if so, the reasons therefor; and
- (c) the action to ensure that CGHS beneficiaries are not refused treatment by private hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No such instance has been reported.

(c) In accordance with the provisions of the Memorandum of Agreement signed by each of the private hospital with the CGHS at the time of its empanelment, action leading upto cancellation of their empanelment with the CGHS care be taken.

Vaccine manufacturing and testing

†1356. SHRI SHREEGOPAL VYAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that vaccine manufacturing and testing laboratory is not working upto the mark;
- (b) if so, whether any action has been taken against the agency entrusted with the work after doing investigation in the matter; and
 - (c) the loss caused in the above circumstance?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) No, Sir. As per established procedure, each batch of vaccine is tested at Central Drug Laboratory (CDL), Kasauli (HP) before it is marketed in the country.

(b) and (c) Do not arise.

Leprosy patients

1357.SHRI SHYAMAL CHAKRABORTY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any reservation for cured leprosy patients, if so, the details of the projects/schemes in operation; and
 - (b) what plan does his Ministry has for social and economic rehabilitation for these persons?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) Those leprosy cured persons who suffer from not less than 40% disability get benefit under PD Act 1995. The above act does not recognize the diseases but disabilities, which may be caused due to many known and unknown reasons. The above Act is governed by the Ministry of Social Justice and Empowerment.

[†]Original notice of the question was received in Hindi

(b) Ministry of Health & Family Welfare is doing medical rehabilitation of the leprosy cured persons. Ministry of Health and Family Welfare is also co-ordinating with Ministry of Social Justice & Empowerment for social & economic rehabilitation of leprosy cured persons.

Regulations on import and export of drugs and food items

1358. SHRIMATI SHOBHANA BHARTIA:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has called for stringent regulations on the import and export of drugs and food items to met the global competitions;
 - (b) if so, the details thereof;
- (c) whether most of the drug and food items which are imported from various countries are not at all tested;
 - (d) if so, the facts thereof; and
- (e) the manner in which the stringent regulations on the import and export of drugs and food items are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Sir. Existing provisions in law are sufficient to meet global standards.

- (c) No, Sir.
- (d) and (e) Do not arise.

Functioning of PHCs

1359.SHRI PRAVEEN RASHTRAPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether he is aware about stricture passed by the Hon'ble Supreme Court regarding functioning of Primary Health Centres all over the country;
- (b) if so, the details of PHCs and the details of doctors and subordinate staff for each PHC all over the country, State-wise;
- (c) whether it is a fact that the Supreme Court Bench has further remarked that not only PHCs, but also the situation in Government hospitals in the cities also is far from satisfactory; and
- (d) what action is proposed by his Ministry to improve the health care system, particularly in the Rural India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) No, Sir. No stricture were passed in respect of the functioning of Primary Health Centre (PHC), in any order of the Hon'ble Supreme Court. There was however, coverage in the newspaper regarding remarks of the learned judges.